

**Central Administrative Tribunal
Principal Bench,
New Delhi**

OA No.26/2016
MA No.20/2016

this the 5th day of January, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Yatish Chander,
Age about 54 years,
S/o Shri Chinta Mani,
Skilled Supporting Staff (S.S.S.),
Germplasm Evaluation Division,
National Bureau of Plant Genetic Resources,
Pusa Campus, New Delhi – 110 012. Applicant.

(By Advocate: Shri Anil Kumar Yadav)

Versus

1. The Director,
National Bureau of Plant Genetic Resources,
Pusa Campus,
New Delhi – 110 012.

2. The Director-General,
Indian Council of Agricultural Research,
Pusa Campus,
New Delhi – 110 012.

3. Estate Officer,
National Bureau of Plant Genetic Resources,
Pusa Campus,
New Delhi – 110 012. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. MA No.20/2016, filed for exemption in filing Hindi & Dim Annexures, is allowed.

3. The applicant, who is working as Skilled Supporting Staff (S.S.S.) under the respondents, filed the present OA seeking the following reliefs:-

- "(i) To direct the respondents to allot the type II quarter to the applicant as the applicant is entitled and is on top of seniority list for the year of 2015 and type II quarter lying vacant for one and half due to arbitrary, illegal, unconstitutional, in gross violation of service rule and Principle of natural justice.
- (ii) Pending the hearing and final disposal of this application, it is just and proper in the interest of justice that this Hon'ble Tribunal is pleased to stay the allotment of type II quarter lying vacant.
- (iii) Any other relief, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case, may also be passed in favour of the applicant and against the respondent alongwith cost of the proceedings as otherwise the aggrieved applicant will be put to further irreparable loss, suffering, great hardship, harassment, injury and serious loss."

4. It is submitted that the applicant has made number of representations and also got issued a legal notice dated 23.09.2015 (Annexure A-15) ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the legal notice dated 23.09.2015 (Annexure A-15) and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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